

Dahomey

past performance of imports of raw nuts, export of kernels, and processing capacity.

Guinea (Rep.)

(b) Yes, Sir.

Madagascar

(c) The suggestions made by the Kerala Government are (i) the distribution of raw cashew nuts imported from outside the country should be confined only to the existing registered and licensed cashew factories strictly on the basis of cashew workers that are actually employed in each factory. The factory shall comply with the statutory commitments to labour and shall not pass on the quota allotted to it to any other factory. (ii) A suitable machinery be constituted to ensure that raw nuts allotted to a particular factory is processed there only and not diverted.

Mali (Republic)

Mauritania

Muscat & Oman

Niger (Rep.)

Rwanda

Senegal

State of Qatar

The above suggestions are receiving attention.

Swaziland

Representation to Central Trade Union Kerala, in the Board of Cashew Corporation of India

Togo

Tunisia

1088. SHRI CHIANDRAPPAN : Will Minister of FOREIGN TRADE be pleased to state :

Upper Volta

Criteria for Distribution of Imported Raw Cashew nuts

1087. SHRI CHANDRAPPAN : Will the Minister of FOREIGN TRADE be pleased to state :

(a) the criteria on which the State Trading Corporation is distributing the imported raw cashew nuts to the Industrialists for processing ;

(b) whether there is any proposal before the Government for changing the present distribution policy and for preventing clandestine processing which is now adversely affecting the industry ; and

(c) if so, the suggestions made and the decisions taken by Government thereon ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE : (SHRI A. C. GEORGE) : (a) Entitlement of each factory is worked out on the basis of its

(a) whether there is any proposal before Government to include the representatives of the Central Trade Union working in the Cashew Industry in Kerala, in the Board of Cashew Corporation of India which is now working as a subsidiary organisation of the State Trading Corporation ; and

(b) if so, the decision taken thereon ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE) : (a) No, Sir.

(b) Does not arise.

Training in Hindi for Central Government Employees

1089. SHRI SAMAR MUKERJEE : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government have issued any directives to the Heads of Departments about the training in Hindi for its employees

following the judgement of the Madras High Court ;

(b) if so, the main features of the directive ; and

(c) the reaction of the employees and their organisations ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONAL (SHRI RAM NIWAS MIRDHA): (a) and (b). Yes, Sir. These instructions—one for Central Government offices located in Tamil Nadu and the other for officer located in States other than Tamil Nadu have been issued. These instructions are contained in this Ministry's letter No. 18/51/70—HI dated 27th February, 1971 and Office Memorandum No. 3/8/71—HI dated 13th April, 1971, copies of which are laid on the Table of the House. [*Placed in Library See No. LT—281/71*] and these clearly bring out the main features of the directions given.

(c) No direct reference has been received from any employees or their organisations. It has, however, been generally pointed out by a few offices that enrolment and attendance of the employees in Hindi classes has been affected on account of the judgement of the Madras High Court.

Fire in G.P.O. Shillong

1090. SHRI R. R. SINGH DEO : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether fire broke out in the building of the General Post Office in Shillong on the 6th February, 1971 ;

(b) the causes of the fire ;

(c) whether record papers, stamps etc , were destroyed ; and

(d) if so, the total loss suffered ?

THE MINISTER OF COMMUNICATIONS (SHRI H. N. BAHUGUNA): (a) Yes, Sir.

(b) The Police report discloses that the fire was not caused by sabotage.

(c) No.

(d) There was no loss due to destruction of records or stamps.

Regional Research Laboratory at Bhubaneswar

1091. SHRI DEVENDRA SATPATHY Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state :

(a) whether the work of the Regional Research Laboratory at Bhubaneswar is satisfactory ;

(b) whether a number of Scientists have resigned within a period of the last two years ; and

(c) whether the post of the Director has fallen vacant for a long time ?

THE MINISTER OF PLANNING AND MINISTER OF DEPARTMENT OF SCIENCE AND TECHNOLOGY (SHRI C. SUBRAMANIAM) : (a) The Executive Council of the Regional Research Laboratory, Bhubaneswar which is responsible for the management of the Laboratory has not made any unfavourable comments on the work of the Laboratory.

(b) 3 Scientists have resigned.

(c) The post of Director fall vacant on 1st September, 1970. It is in the process of being filled up.

Autonomy for States

1092. SHRI SHYAMNANDAN MISHRA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether an ex-Punjab Minister has threatened of consequences as in the Bangla Desh if the Punjab State is not made autonomous and only four subjects, viz., Defence, Foreign Affairs, Communications and Currency are kept as Federal subjects ;